

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 530
TO BE ANSWERED ON JULY 22, 2021**

CONSTRUCTION OF MULTISTORIED FLATS

**NO. 530. SHRI UPENDRA SINGH RAWAT:
SHRI JANARDAN SINGH SIGRIWAL:**

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government is aware that a large number of multistoried flats have been constructed/are under construction by various private builders in the country especially in Uttar Pradesh, NCT of Delhi and metro cities many of which have been constructed in a very haphazard manner without any proper planning/provision of faulty infrastructure inside these flats or in violation of building norms of the Government and if so, the details thereof;**
- (b) whether these flats are being built with proper sanction and by following all building norms as stipulated by Government and if so, the details thereof along with the entire procedure and the agencies involved in the process of construction/authorization of these flats; and**
- (c) whether the Government is taking any measures to ensure that all necessary building norms are followed and necessary sanctions and approvals are properly taken and implemented by the concerned private builders to promote transparency and ensure proper planned development in the country and if so, the details thereof?**

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)**

(a) and (b) 'Land' and 'Colonization' are State subjects. The matter falls within the domain of the respective State and UT Governments and related data is available with them.

However, in respect of the National Capital Territory of Delhi (NCTD), whose land matters are under the jurisdiction of the Central Government, multistoried apartments are constructed with the approval of building plans by the Urban Local Body concerned as per provisions of Unified Building Bye Laws-2016 and Master Plan of Delhi-2021. In case any violation is noticed, action is taken under the provisions of Delhi Municipal Corporation Act, 1956 or New Delhi Municipal Council Act, 1994, as the case may be.

In respect of the Development Area notified under the Delhi Development Act, 1957, the Delhi Development Authority (DDA) allows construction only when all necessary sanctions and permissions have been obtained. DDA has prepared a Standard Operating Procedure (SOP) for taking action against unauthorized constructions from time to time.

(c) The responsibility to ensure implementation of the building norms vests with the respective Urban Development Authority/ Urban Local Body, which function under the jurisdiction of the States/ UTs.

For the guidance of the States/UTs, the Ministry has issued Model Building Bye Laws, 2016 and Urban & Regional Development Plans Formulation and Implementation Guidelines (URDPFI), 2014.
